GOVERNMENT OF INDIA MINISTRY OF INFORMATION AND BROADCASTING

RAJYA SABHA STARRED QUESTION NO. *169 TO BE ANSWERED ON 17.03.2022

CENTRAL MEDIA ACCREDITATION GUIDELINES

*169 SHRI DEREK O'BRIEN:

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

- (a) whether Government has specific methodology to determine if acts of a journalist fit under specified criteria, with reference to the Rules under Central Media Accreditation Guidelines -2022;
- (b) if so, the details thereof and if not, the reasons therefor; and
- (c) whether Government held consultation with necessary stakeholders before formulating new rules, if so, the details thereof?

ANSWER

THE MINISTER OF INFORMATION AND BROADCASTING; AND MINISTER OF YOUTH AFFAIRS AND SPORTS (SHRI ANURAG SINGH THAKUR)

(a) to (c): A statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) to (c) OF THE RAJYA SABHA STARRED QUESTION NO. *169 TO BE ANSWERED ON 17.03.2022 ON CENTRAL MEDIA ACCREDITATION GUIDELINES

(a) to (c): Accreditation is granted by the Press Information Bureau (PIB) to journalists and other categories of persons at the Headquarters of the Government of India, in accordance with the eligibility criterion and other conditions, etc. laid down under the Central Media Accreditation Guidelines, 2022. While formulating these Guidelines, the Central Government took into consideration suggestions received by the PIB from various stakeholders including Members of the erstwhile Central Press Accreditation Committee, Media Associations, representatives of online media, etc.
